

**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "A", LUCKNOW**

**[Through Virtual Court]**

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND  
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 662/Lkw/2017  
Assessment Year 2012-13**

M/s Gauripati Udyog, Madhoganj, Hardoi – 241001  PAN – AADFG 6517B (Appellant)	Vs .	Income Tax Officer-3(2), Hardoi - 241001  (Respondent)
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Appellant by	None (Application for withdrawal)
Respondent by	Shri Harish Gidwani, DR
Date of hearing	08/04/2021
Date of pronouncement	08/04/2021

**ORDER**

**PER A.D. JAIN, V.P.:**

This is assessee's appeal for Assessment Year 2012-13 against the order of the Id. CIT(A), Bareilly, dated 19.07.2017.

2. The assessee has submitted an application, received by the Registry of this Office on 23.03.2021, vide which, it has been submitted that the Principal Commissioner of Income Tax, Bareilly has issued a certificate in Form No.3 on 26.10.2020 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to

withdraw the appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 08/04/2021)

Sd/-

**(T.S. KAPOOR)**  
**ACCOUNTANT MEMBER**

Sd/-

**(A.D. JAIN)**  
**VICE PRESIDENT**

Aks -  
Dtd. 08 /04/2021

*Copy of order forwarded to:*

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order